

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2372
TO BE ANSWERED ON 13.12.2021**

PROTECTION OF LABOURERS

†2372. SHRI HANUMAN BENIWAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government reviews to ensure compliance of the rules made regarding the interests and protection of labourers like daily wages, working hours, etc.;**
- (b) if so, the number of cases related to the injustice with the interests of the labourers which came to the notice including the action taken on them in the review in the context of Rajasthan during the last three years;**
- (c) whether the Government has made any provision for the daily duty hours and minimum honorium to be given to the employees working in the Government Corporations in the State Government; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): Enforcement of the provisions of the Minimum Wages Act, 1948, including payment of the minimum wages and working hours, is a continuous process done by the authorities statutorily appointed for the purpose by the appropriate Governments, i.e. the Central Government and the State Governments, in their respective jurisdiction. The enforcement in the Central sphere is secured through the inspecting officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery

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(CIRM) and in the State Sphere through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or under-payment of minimum wages and non-compliance of provisions of various labour laws including working hours and working conditions, they direct the employers to make payment of the shortfall of wages and to comply with the provisions of the labour laws. In case of non-compliance, penal provisions prescribed under Section 22 of the Act are taken recourse to.

The details in regard to enforcement of the provisions of various Labour Laws including the Minimum Wages Act, 1948, and the Payment of Wages Act, 1936, during the last three years and the current year in the Central sphere in the state of Rajasthan are furnished at Annexure. Details of enforcement of the labour laws in the State sphere are not centrally maintained and as such the details of enforcement in respect of the Government of Rajasthan is not available.

(c) & (d): Under the provisions of the Minimum Wages (Central) Rules, 1950, a normal working day for an adult worker comprises of 9 hours and the working day is to be so arranged that inclusive of the intervals of rest, if any, it shall not spread over more than twelve hours on any day. Section 12 of the Minimum Wages Act, 1948, stipulates that the employer shall pay to every employee not less than the minimum rates of wages as applicable.

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF LOK SABHA UN-STARRED QUESTION NO. 2372 FOR 13.12.2021 REGARDING PROTECTION OF LABOURERS.

Details of inspections conducted and prosecutions filed under various labour laws and number of claims filed under the Payment of Wages Act, 1936 and the Minimum Wages Act, 1948 in the Central sphere in the state of Rajasthan

| Year | No. of inspections conducted | No. of Prosecutions filed | No. of claims filed | |
|----------------------------|------------------------------|---------------------------|----------------------------|-------------------------|
| | | | Payment of Wages Act, 1936 | Minimum Wages Act, 1948 |
| 2018-19 | 4,429 | 363 | 7 | 191 |
| 2019-20 | 5,238 | 408 | 23 | 95 |
| 2020-21 | 1747 | 113 | 14 | 84 |
| 2021-22 (up to Nov. 21) | 1620 | 12 | 4 | 17 |
